

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB)NO. 08/Chd/CHD/2018**

**Under Section 7 of the Insolvency  
and Bankruptcy Code, 2016**

In the matter of :

UCO Bank	.....Petitioner-Financial Creditor.
Vs.	
M/s. Gilco Exports Limited	.....Respondent-Corporate Debtor.

Present: Mr. Ajay Pal Singh, Advocate for petitioner-Financial Creditor.

Learned arguing counsel is stated to be not available. The petitioner's counsel has, however, filed tracking report of the postal department showing that the copy of the petition and the entire paper book despatched on filing of the petition was delivered on 12.01.2018 to the respondent-Corporate Debtor. He has also filed the master data of the respondent-company. The same be taken on record.

List the matter on 18<sup>th</sup> of January, 2018.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

January 17, 2018  
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